

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH**

**OA.No.549/2019**

**Dated Tuesday, the 15<sup>th</sup> day of April, 2019**

**PRESENT**

**Hon'ble Mr.R.Ramanujam, Administrative Member**

S. Sadanandam  
No. 29, Kallukulam Road  
Thanjavur – 613 001.

... Applicant

By Advocate Mr. G. Palani

Vs

1. The Union of India  
The General Manager  
Southern Railway  
Park Town, Chennai 600 003.

2. The Divisional Railway Manager  
Southern Railway  
Trichirappalli Division  
Trichirappalli Junction 620 001.

... Respondents

**ORDER****Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

When the matter is taken up for admission today, learned counsel for the applicant submits that the applicant wished to withdraw this OA with liberty to file a fresh OA with condone delay petition. He has made an endorsement on the case file to this effect.

2. Accordingly, the OA is dismissed as withdrawn.

**(R.RAMANUJAM)  
MEMBER (A)  
15.04.2019**

M.T.